

- (a) the format of addressing the public grievances;
- (b) the number of public grievances that have been received, listened and settled from 2004 to 2009, year-wise;
- (c) the number of cases found to be genuine complaints; and
- (d) if so, the number of cases where action has been taken in a public grievance or complaint if any officers found guilty?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) No format of addressing the public grievances is required. Applications are accepted on plain paper or by registering on the website <http://pgportal.gov.in>.

(b) The number of public grievances received in Prime Minister's Office, Directorate of Public Grievances, Cabinet Secretariat and Department of Administrative Reforms and Public Grievances is 96044, 77720, 109620, 101995, 124052 & 114527 from 2004 to 2009 (upto 30.11.2009) respectively and the number of grievances settled is 12288, 10312, 11369, 14112, 18706 & 12707 respectively.

(c) and (d) The Ministry/Department/Organization examines the genuineness of a complaint and takes action for the redress in a decentralized manner. As such, data regarding departmental action against officers is not maintained centrally.

#### **Percentage of ST, SC and OBC employees in government services**

3158. SHRI MATILAL SARKAR: Will the PRIME MINISTER be pleased to state:

- (a) the percentage of ST, SC and OBC in the existing employees and officers in the Central Government offices and establishments upto 30th October, 2009;
- (b) the reasons why the percentage of population is not accurately reflected on the present day set of the staff; and
- (c) the efforts Government is likely to take to improve the position?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) Information about the representation of SCs, STs and OBCs as on 30.10.2009 is not centrally maintained. However, as per information received from various Ministries/Departments, their representation in Central Government services as on 1.1.2006 was 16.75%, 6.75% and 5.89% respectively.

(b) Representation of Scheduled Castes, Scheduled Tribes and Other Backward Classes in some services/posts remains less than the prescribed percentage of reservation or percentage of their population for reasons like time gap between dates of vacancies and actual dates of their filling up, non-availability of suitable candidates belonging to these categories etc. In some cases, their representation exceeds due to the fact that reserved category candidates selected on their own merit are adjusted against unreserved vacancies and reservation is given in addition.

(c) In order to ensure that posts reserved for SCs and STs are filled by candidates belonging to these categories only, various concessions like relaxation in upper age limit, exemption from payment of examination/application fee, relaxation in qualification regarding experience, relaxation in standards of suitability, etc. are provided to SC/ST candidates. Like-wise, relaxation in upper age limit etc. are given to the OBC candidates in the matter of direct recruitment. There is a ban on de-reservation of reserved vacancies in case of direct recruitment. The Government has been conducting Special Recruitment Drives to fill up the backlog reserved vacancies of these categories from time to time.

#### **Delay in appealing against quottrocchi**

†3159. SHRI LALIT KISHORE CHATURVEDI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that due to delay in filing appeal against Mr. Ottovio Quottrocchi by CBI he was allowed to escape from Argentina to Italy;

(b) whether it is also a fact that CBI allowed the reopening of sealed bank accounts of Mr. Quottrocchi citing lack of evidence;

(c) whether it is also a fact that due to lack of evidences Mr. Quottrocchi's case has now been closed; and

(d) if so, the action likely to be taken against the officials for dereliction of duty?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) The Government of India had made a request to the Government of Argentine for the extradition of Mr. Ottovio Quottrocchi but the same was turned down by the Argentinean Federal Court. An appeal was filed in the Argentinean Supreme Court but was subsequently withdrawn.

(b) The London Accounts of Mr. Quottrocchi were frozen temporarily on July 25, 2003 on the basis of Letters Rogatory issued by the Special Judge, New Delhi as it was suspected to be part of the proceeds of the crime. As no evidence was found connecting the frozen accounts with the criminal case pending against Mr. Quottrocchi, the accounts of Mr. Quottrocchi were de-frozen as per order dated 11.01.2006 of the High Court of Justice, London on an application moved by the Crown Prosecution Service.

(c) On the basis of CBI report and advice of Ld. Attorney General of India and Solicitor General of India, the Government has given its consent to withdraw the Court Case No.2/2002 against Ottavio Quattrocchi, accused in the Bofors case under section 321 of Cr.P.C. CBI has filed an application before the trial Court of Ld. CMM, Delhi for the purpose.

(d) Does not arise in view of (a) to (c) above.

#### **CBI cases in Goa**

3160. SHRI SHANTARAM LAXMAN NAIK: Will the PRIME MINISTER be pleased to state:

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†Original notice of the question was received in Hindi.